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Hr. P.K. Rath
Mohak Dash

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

660

O.A./T.A./R.A.No.....1995

Kuman Senali Das.....Applicant(s)

V. o. 1 8.....Versus

Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	W. 11 95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>Signature</i></p> <p style="text-align: center;">Registrar</p>	<p>2 P.O. for Rs 50/- has been filed.</p> <p><i>D.W.</i></p> <p>14.11.95</p> <p>In this application, the Petitioner of 1995 EAT Act has sought for family pension.</p> <p>For Regn. pl.</p> <p><i>B.M.</i></p> <p>14.11.95</p> <p><i>Sol.</i></p> <p><i>M.L.</i></p> <p>14.11.95</p> <p><i>Registration</i></p> <p><i>Signature</i></p> <p>For Admin. pl.</p> <p><i>B.M.</i></p> <p>14.11.95</p> <p><i>Beach</i></p>
1	15.11.95	<p>Shri D.N. Mishra, learned Standing Counsel for the Railway Administration is directed to take notice for the Respondents. He shall file his memo of appearance in the office. The petitioner ^{against} has been hesitating for the grant of family pension after the death of her mother in the year 1993. It is stated that that in respect of representation dated 22.9.1994, to the competent authority, viz. Deputy Controller of Stores (ESD), Kharagpur, as communicated under Annexure A/3 by the Senior Accounts Officer (Pension) of S.E. Railway, G.R.C., nothing has come out of this representation so far. It is noticed that representation was sent more than a year ago, i.e. 22.9.1994. It is rather deplorable that the concerned authorities have not bothered to reply to this representation and the petitioner is without family pension after the death of her her mother. With this position on record, we direct the said Deputy</p>	...

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IN

OA-660/95

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
...1	14.11.95	<p>Controller of Stores (ESD) Kharagpur to dispose of this representation dated 22.9.1994 within four weeks from the date of receipt of a copy of this order peremptorily.</p> <p>With this direction the Original Application is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides forthwith.</p> <p style="text-align: right;">S. D.</p> <p>VICE-CHAIRMAN Narasingha MEMBER (ADMINISTRATIVE)</p>	<p>A copy of order dt. 15-XI-95 may be given to the applicant's counsel & to Mr. D. N. Mishra along with notice copy on behalf of respondents.</p> <p>The record has been received on 16-11-95 at 5.10 P.M.</p> <p><u>SPD</u> 17 XI 1995 17.11.95 S. D.</p> <p>Recd the order & copy of OA 17.11.95 12 N. 1995 Recd copy of the order of K. Rath 20/11/95 for the applicant</p>